

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6481

ANSWERED ON:05.05.2010

PROBE OF FINANCIAL IRREGULARITIES BY BUREAUCRATS

Aaron Rashid Shri J.M.;Bheiravdanji Shri Gadhi Mukeshkumar;Naik Shri Shripad Yesso

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has proposed to probe financial bungling of Chairpersons, Managing Directors and Directors of PSUs including Co-operative Banks by the Committee of Bureaucrats instead of Central Vigilance Commission (CVC) and Central Bureau of Investigation (CBI);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether such a move of the Government is direct violations of the law governing the CVC/CBI and their jurisdictions;
- (d) if so, the details thereof;
- (e) whether the said Committee could be given powers equal to the CVC; and
- (f) if not, the manner in which the Committee would execute its authority of probing the case of financial irregularities?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The Department of Public Enterprises have issued an Office Memorandum (OM) on 11.3.2010 and an amendment thereto on 12.4.2010, outlining a procedure for handling complaints against Chief Executives and Functional Directors of the Public Sector Enterprises, Banks and Financial Institutions. A Group has been constituted, under the Chairmanship of the Secretary (Coordination) in the Cabinet Secretariat with Secretary (Department of Public Enterprises) Secretary (CVC) and Additional Secretary (Department of Financial Services) as Members, to take a view on such complaints.

(c) to (f): The said OM was neither intended to, and nor it does, intrude upon the authority of CVC as it is not possible for an executive instruction to attempt to prevail over legislative provisions. The CVC enjoys a statutory status and has statutory provisions available under CVC Act, 2003 to cause an investigation and recommend suitable action to the concerned Ministry.

The said committee would only scrutinize the complaints and make appropriate recommendation for further investigation or otherwise to the Disciplinary Authority.